

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

9
 Counter not
 filed
 for Hearing.

Am. 21/12/02
 Counter not filed
 for Hearing.

Am. 21/12/02
 Counter not filed
 for Hearing.

Order dated 17.12.2002

Heard Shri D. Ray, Advocate for the Applicant and Shri D.N. Mishra, Standing Counsel for the Railways/Respondents. It is stated by Shri the learned counsels of both sides that the reliefs sought by the Applicant in this Original Application under Section 19 of the A.T. Act, 1985, have already been granted to the Applicant during pendency of this case, and, therefore, in the said circumstances, this O.A. is hereby disposed of.

Send copies of this order to the parties and free copies of this order be handed over to the learned counsels of both sides.

Yours
7/12/2002
 MEMBER (JUDICIAL)

On. 21. 12. 02
 copies not
 sent to all respdts
 and said copies handed
 over to counsels
 for both sides.

Dhruv
 21/12/02
 S.